

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**C.P. No.43/2017
in
O.A. No.2803/2016**

New Delhi, this the 24th day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Suresh Chand Sharma Petitioner

(By Advocate: Applicant in person)

VERSUS

1. Shri Mangu Singh
Deputy Director of Education
Central Zone, Lajpat Nagar
New Delhi-110 044.
2. Shri Puneet Kumar Goel
Commissioner SDMC
Civic Centre, Minto Road
New Delhi – 110 001. Respondents.

(By Advocate: Ms. Anupama Bansal)

ORDER (ORAL)

By Hon'ble Mr.V. Ajay Kumar,

This Tribunal disposed of the OA No.2803/2016, vide its Order dated 19.08.2016, as under:-

"4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case by permitting the applicant to make an appropriate representation clearly indicating his grievances to the respondents within two weeks from the date of receipt of a copy of this order and on receipt of such a representation from the applicant, the respondents shall consider the same and pass appropriate reasoned and speaking order within 90 days there from, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order."

2. When this matter is taken up for hearing, the learned counsel for the respondents while producing a copy of Speaking Order dated 23.05.2017 submitted that they have complied with the order of this Tribunal.

3. In the circumstances and in view of the substantial compliance of the Order of this Tribunal, the CP is closed and notices issued to the respondents are discharged. However, the applicant is at liberty to question the order now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(K.N.Shrivastava)
Member (A)

(V. Ajay Kumar)
Member (J)

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